President shall place the findings of the Council along with the accompanying material before the Parliament which would then act as per the prescribed procedure.

(vi) The Council shall issue a Code of Conduct containing Guidelines for conduct and behaviour of Judges.

Collaboration with foreign technological universities

*24. SHRI NATUJI HALAJI THAKOR:

SHRI KANJIBHAI PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under Government's consideration to allow foreign technological universities to collaborate with Indian universities and institutes, to conduct joint programmes;
 - (b) whether suitable regulations in this regard have been brought out by Government; and
 - (c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) According to the All India Council for Technical Education (AICTE), it has received 56 proposals from Indian education providers to conduct technical education programmes in collaboration with Foreign Universities/Institutions. Six institutions have been registered by AICTE for providing technical education in India in collaboration with six foreign universities/institutions. Indian Universities being autonomous have, since 2004, been allowed to enter into MoU for collaborative research programmes with foreign universities/institutions of higher learning, and no prior permission of Central Government/State Governments or the University Grants Commission is necessary in that regard.

(b) and (c) At present, only All India Council for Technical Education (AICTE) has framed regulations, which were last revised in the year 2005, for the entry and operation of foreign universities/institutions for imparting technical education in India. A legislative proposal for regulating the entry and operation of foreign educational institutions, in India is under consideration of the Government.

Overdrawal of electricity from the Grid

*25. SHRI VIJAY JAWAHARLAL DARDA: SHRIMATI SHOBHANA BHARTIA:

Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity Regulatory Commission (CERC) has issued directions to State Governments to curb overdrawal of power/electricity from the Grid;
 - (b) if so, the details thereof;
 - (c) whether inspite of directions by the CERC, the States are violating the Indian